CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER-SHEET

ORDERS OF THE TRIBUNAL

20/01/2014 O.A. 291/00025/2014

Mr. Amit Mathur, counsel for the applicant.

Heard the learned counsel for the applicant.

The Original Application is disposed of by a separate order on separate sheet.

(G.George Paracken) Member (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Original Application No. 291/00025/2014

Date of order: 20th January 2014.

Coram: Hon'ble Shri G. George Paracken, Member (Judicial).

- 1. DUSHYANT SON OF GOPAL LAL, AGED AROUND 28 YEARS, RESIDENT OF SHIVAJI CHOWK, POST ANTA, DISTRICT BARAN.
- 2. GOPAL LAL SON OF CHHITAR LAL, AGED AROUND 59 YEARS, RESIDENT OF SHIVAJI CHOWK, POST ANTA, DISTRICT BARAN.

.....Applicant

(By Amit Mathur, Advocate.)

<u>VERSUS</u>

- 1. UNION OF INDIA THROUGH GENERAL MANAGER, WEST CENTRAL RAILWAY, JABALPUR (M.P.).
- 2. THE DIVISIONAL RAILWAY MANAGER, WEST CENTRAL RAILWAY, KOTA, DIVISION KOTA.
- 3. THE DEPUTY, CSTE (CONTROL) WEST CENTRAL RAILWAY, KOTA, DIVISION KOTA.

.....Respondents

ORDER

The Applicant has sought the following reliefs and interim relief in this Original Application:

Reliefs:

i. The present Original Application may kindly be allowed and the respondents may be directed to declare the applicant No. 2 from performing duty and thereafter after giving all the benefits including pay etc. consider the case of applicant No. 1 for appointment under the LARGESS scheme. It may be directed to pass final order in the light of opinion given by the medical board after taking into consideration the physical capability of the applicant and also the provisions of



persons with disabilities (Equal Opportunities, Protection of Right and Full Participation), Act 1995.

- ii. Any other order or directions which deem fit and proper in the facts and circumstances of the case may also be passed in favour of the applicant.
- iii. Cost of this Original Application also may be awarded in favour of the applicant.

Interim Relief:

Direction may be issued to the respondents to act upon the report submitted by medical board of Government hospital, Kota or in alternate appoint an independent medical board to assess the suitability of the applicant in service.

Learned counsel for the applicant submitted that vide order dated 24 September, 2013 in O.A. No. 654/2013 this Tribunal has set aside the LARGESSE scheme. He has therefore requested to withdraw this O.A. with liberty to file a fresh O.A. taking additional grounds in the matter.

In view of the above submissions this O.A. is dismissed as withdrawn with liberty to the applicant to file fresh O.A, if so desires. No costs.

(G.George Paracken)

Member (J)